

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 311**  
IB-112/ND/2024

**IN THE MATTER OF:**

M/s. MS Merchandisers Private Limited

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 59 of IBC, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sumit Garg, Mr. Prateek Jain, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Applicant seeks time to file a corrected check list and also to bring on record a copy of the condonation of delay application. Two weeks time granted. The Statutory Authorities are directed to file its report within one week.

List the matter on **21.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**